

30.06.2020

Fresh petition u/s 276 of Indian Succession Act received on assignment. It be checked and registered.

Present. None.

Since, there is no urgency in the present matter, hence, video conferencing was not held on CISCO Webex Meeting App.

File perused.

Issue citation through publication in English daily newspaper "Statesman" on filing of PF and deposit of publication charges.

Citation be also affixed on the notice board of the court as well as on the notice board of the Collector concerned in whose jurisdiction property is situated.

Issue notice to the State through Chief Secretary on filing of PF and by dasti mode.

Notice be also issued to Collector on filing of PF for filing valuation report. Complete particulars of the property mentioned in the petition or in Schedule with approximate value shall also be given.

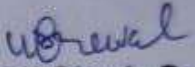
Issue notice to respondents/all LRs of deceased on filing of PF/RC, Dasti. Steps be taken within 10 days as and when courts are opened and normal functioning of the court is resumed.

U. B. Bhat

Contd.../-

Keeping in view advisory issued by Hon'ble High Court of Delhi regarding adjournment of cases on account of outbreak of Corona Virus (Covid-19), matter is adjourned to **01.09.2020** for **publication and affixation of citation, filing of valuation report by Collector and service of notice upon respondents/LRs of deceased.**

Copy of this order be sent to Petitioner/counsel vide e-mode like phone, whatsapp, sms or e-mail ID.


(Umed Singh Grewal)
ADJ-02 (W), Tis Hazari Courts, Delhi
30.06.2020